

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-795/ND/2020

IN THE MATTER OF:
Gayatri Steels

...PETITIONER

Vs.

M/s. ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 09.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Prateek Gupta, Advocate.
For the Respondent/ Corporate-debtor :Mr. Rachit Ranjan, Advocate.**

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsels for both the parties have submitted that there is exchange of draft agreement between them, therefore, a week's time has been granted for reaching a settlement outside the Tribunal, if no settlement is arrived at within a week, the matter will be heard on merits. Both the Learned Counsels are directed to be in readiness for arguing the matter. Matter is adjourned to 07.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)